

mance of individual banks at the time of their periodical inspections. The deficiencies observed are mentioned in the inspection reports and brought to the notice of the concerned banks. The banks, whose progress in lending under the Scheme is not satisfactory, are asked by the Reserve Bank of India to step up their lending and indicate the steps taken or proposed to be taken for this purpose.

Demand for abolishing compound and punitive Rates of Interest charged from Peasants

1525. SHRI BHOGENDRA JHA: Will the Minister of FINANCE be pleased to state:

(a) whether there have been demands for abolishing compound and punitive rates of interest charged from peasants by the All India Kisan Sabha and other peasant organisations;

(b) if so, the details thereabout and Government reaction thereto;

(c) whether it is proposed to charge only differential rates of interests on credits advanced to agricultural labourers, marginal and small farmers;

(d) if so, the details thereabout; and

(e) if not, the reasons therefor?

..

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Yes, Sir. Such a demand has been made in the past.

(b) According to existing instructions of the Reserve Bank of India, banks are allowed to compound interest on overdues, and not on current dues. The provision for compound/penal rates of interest are considered necessary to maintain the requisite financial discipline in the lending operations of the banks.

(c) to (e). The Differential Rates of Interest Scheme is basically meant to cater to the credit requirements of the weakest among weaker sections. Small/marginal farmers can avail of finance under the Scheme if they satisfy the prescribed eligibility criteria. On account of limited funds available under the Scheme, it is not possible to extend its application

for credit needs of all agricultural labourers, marginal and small farmers.

Reservation of Jobs for Deaf and Dumb Persons

1526. SHRI R. N. RAKESH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government have issued instructions to Government Departments/Undertakings for reservation of 1 per cent jobs for Deaf and Dumb persons and identify such jobs;

(b) whether it is also a fact that there are a number of jobs like Typing, Despatch, writing of Inward Mail, instruments collection schedules, Day Books, Statements of Accounts, Clearing schedules, sortings of notes, etc. etc. in large/medium size branches and Head Offices of banks which do not involve public dealings;

(c) if so, whether benefit of reservation for the jobs of the nature stated in part (b) above is extended by the State Bank of India and other nationalised banks; and

(d) if so, the full details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Yes, Sir.

(b) Yes, Sir.

(c) Yes, Sir.

(d) According to available information as on 1-1-1982, 60 deaf and dumb persons were working in various public sector banks in the clerical and the subordinate cadre.

PAPERS LAID ON THE TABLE

SOCIAL SECURITY CERTIFICATES (AMENDMENT) RULES, 1982 AND NOTIFICATION *re*. MARKET LOANS

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table:

(1) A copy of the Social Security Certificates (Amendment) Rules, 1982 (Hindi and English versions) publish-